

Emigration Agents

372. SHRI SYED SHAHABUDDIN: Will the PRIME MINISTER be pleased to state:

(a) the number of recognised emigration agents as on April 4, 1991, State-wise;

(b) whether any emigration agents have been de-registered or black-listed during 1991-92;

(c) whether any additional emigration agents have been registered during the current year; and

(d) the average number of emigrants handled per agent during 1990-91?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI PABAN SINGH GHATOWAR): (a) The number of Recruiting Agents registered with the Ministry of Labour as on 4.4.91 State-wise is given in the attached Statement.

(b) The Emigration Act, 1983, provides for suspension and cancellation of Registration Certificates of erring recruiting agencies. During the years 1991 and 1992 (upto 20.2.92), five Registration Certificates were suspended. No Registration Certificate was cancelled during this period.

(c) During the current (calendar) year 1992 (upto 20.2.92), 28 Registration Certificates have been issued.

(d) The average number of emigrants handled per agent during the year 1990 and 1991 was 82 and 112 respectively.

STATEMENT

S. No.	Name of State/ Union Territory	No of Recruiting Agents registered
--------	-----------------------------------	---------------------------------------

1.	Andhra Pradesh	35
----	----------------	----

S. No.	Name of State/ Union Territory	No of Recruiting Agents registered
2.	Bihar	2
3.	Chandigarh	33
4.	Delhi	343
5.	Goa	5
6.	Gujarat	6
7.	Haryana	10
8.	Jammu & Kashmir	2
9.	Karnataka	7
10.	Kerala	35
11.	Madhya Pradesh	1
12.	Maharashtra	896
13.	Orissa	3
14.	Punjab	59
15.	Rajasthan	15
16.	Tamil Nadu	59
17.	Uttar Pradesh	23
18.	West Bengal	6
Total		1540

Concept Paper on National Renewal Fund

373. SHRI MANIKRAO HODLYA
GAVIT:
SHRI ARJUN CHARAN SETHI:
SHRI BAPU HARI CHAURE:

Will the PRIME MINISTER be pleased to state:

(a) whether all the central trade unions have rejected outright the Government concept paper on the proposed National Renewal Fund;

(b) if so, the details in this regard;

(c) whether the Government propose to hand over the sick public sector undertakings to workers' co-operatives and write off their past liabilities;

(d) if so, the details thereof; and

(e) the reaction of trade unions in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI PABAN SINGH GHATOWAR): (a) and (b). The Labour side of the Special Tripartite Committee at its meeting held on 20.1.1992 opposed the Concept Paper on National Renewal Fund as it felt that the Paper did not reflect the views expressed by the parties and it related only to retrenchment compensation.

(c) to (e). At the meeting of the Special Tripartite Committee held on 20.1.1992 it was suggested by certain trade union organisations that it might be possible for workers' cooperatives to take over the sick public sector undertakings if their past liabilities could be written off and workers could be allowed to invest in the equity shares of such units.

Kaiga Nuclear Power Plant

374. PROF. ASHOK ANANDRAO DESHMUKH: Will the PRIME MINISTER be pleased to state:

(a) whether the III and IV units of Nuclear Power Plant, Kaiga are yet to receive environmental clearance; and

(b) if so, the time by which clearance is likely to be accorded?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRIMATI MARGARET ALVA): (a) and (b). The Ministry of Environment & Forests have accorded clearance to Units III and IV as well as Units V and VI of Kaiga Nuclear Power Station.

[*Translation*]

Alleged Manipulation in the Funds of Council of Scientific and Industrial Research

375. SHRI VISHWANATH SHASTRI: Will the PRIME MINISTER be pleased to state:

(a) whether complaints alleging manipulations in the funds of Industrial Toxicology Research Centre, Lucknow have been received by the Government;

(b) if so, the details thereof; and

(c) the action taken in this regard so far?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRIMATI MARGARET ALVA): (a) and (b). A complaint alleging financial irregularities, mainly in the matter of (i) fabrication of mobile vans; and (ii) publication of sub-standard high priced books, has been received.

(c) Since the complaint was purportedly from one of the Scientists of the Industrial Toxicology Research Centre (ITRC) itself, action to verify its authenticity has been taken as a first step to proceed in the matter.